



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 116 দিশপুৰ, মঙ্গলবাৰ, 4 এপ্ৰিল, 2017, 14 চ'ত, 1939 (শক)

No. 116 Dispur, Tuesday, 4th April, 2017, 14th Chaitra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 4th April, 2017

No. LGL.71/2017/5.- The following Act of the Assam Legislative Assembly which received the assent of the Governor on 30th March, 2017 is hereby published for general information.

ASSAM ACT NO. XIII OF 2017

(Received the assent of the Governor on 30th March, 2017)

THE RABHA HASONG AUTONOMOUS COUNCIL (AMENDMENT) ACT, 2017

## AN ACT

further to amend the Rabha Hasong Autonomous Council Act, 1995.

**Preamble**

Whereas it is expedient further to amend the Rabha Hasong Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam  
Act No.  
XVII of  
1995**

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

**Short title, extent  
and commencement.**

1. (1) This Act may be called the Rabha Hasong Autonomous Council (Amendment) Act, 2017.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
Section 9.**

2. In the principal Act, in section 9, in sub-section (1), for the words "a majority" appearing in between the words "carried by" and "of the", the words "two-third majority" shall be substituted.

**S. M. BUZAR BARUAH,**

Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur.